

PROF. MADHU DANDAVATE: Do you not think that it is wrong for the Chief Minister to say something about the Centre when the Parliament is in session?

MR. SPEAKER: I am sorry, I am not allowing it.

PROF. MADHU DANDAVATE. Suppose other Ministers of the States also make statements or announcements about the change of policy by the Centre in their respective States, would you permit that especially when the Parliament is in session? Would it not be setting up a bad precedent?

MR. SPEAKER. Many Ministers of the State Governments come here and argue with the Centre that their approach or policy in a particular matter is not correct. The Central Minister might say that they are going to reconsider it. If the State Minister happens to mention it on his return to the State, what is wrong about it?

PROF. MADHU DANDAVATE. The Chief Minister said that in two days the decision would be changed and there would be a re-orientation of the food policy.

SHRI P. G. MAVALANKAR (Ahmedabad): That too, when the Parliament is in session.

MR. SPEAKER: No. I do not accept the contention of the hon. Member even for the future, when they do not give the details of the new policy.

SHRI ATAL BIHARI VAJPAYEE. The Chief Minister of Maharashtra has said that 50 per cent of foodgrains will be sold in the open market and the Government will take over only 50 per cent. This is a departure from the established policy. This is a serious matter. The statement should have come from the Agriculture Minister here, not from the Chief Minister of Maharashtra. Are we to take it that the policies are now being framed by the Chief Minister? (*Interruptions*)

12.51 hrs.

PAPERS LAID ON THE TABLE

DRAFT SCIENCE AND TECHNOLOGY PLAN, 1974—79

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C SUBRAMANIAM): I beg to lay on the Table a copy of the Draft Science and Technology Plan 1974—79—Volume I and II [*Placed in Library See No. L 1 6535, 74*]

ANNUAL REPORT ON THE WORKING AND ADMINISTRATION OF COMPANIES ACT, 1956, COST ACCOUNTING RECORDS (BULK DRUGS) RULES, 1974 AND REPORTS OF MRTPC.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA BRATA BARUA): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956 for the year 1972-73, under section 638 of the said Act. [*Placed in library. See No. IT 6536/74*]
- (2) (i) A copy of the Cost Accounting Records (Bulk Drugs) Rules, 1974, published in Notification No. G.S.R. 130(E) in Gazette of India dated the 14th March, 1974, under sub-section (3) of section 642 of the Companies Act, 1956.
- (ii) A statement explaining the reasons for not laying simultaneously the Hindi version of the above Notification. [*Placed in library. See No. LT-6537-74*].
- (3) (i) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices